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EKDIN, KOLKATA, 4 MAY 2023, PAGE 5

কলকাতা, ৪ মে ২০২৩



FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]	
RELEVANT PARTICULARS	
1. Name of corporate debtor	POWER MAX (INDIA) PVT. LTD.
2. Date of incorporation of corporate debtor	28.04.1984
3. Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31403WB1984PTC037436
5. Address of the registered office and principal office (if any) of corporate debtor	Stephen Court, 18A Park Street, 5th Floor, Flat No. 5J, Lift No. 03, Kolkata-700071
6. Insolvency commencement date in respect of corporate debtor	May 1, 2023
7. Estimated date of closure of insolvency resolution process	27.10.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Tarun Kumar Ray, IBBI Regn. No: IBBI/IPA-001/IP/P-01411/2018-19/12228
9. Address and e-mail of the interim resolution professional, as registered with the Board	Binayak, 28/2B, K M Naskar Road, First Floor, Kolkata-700040, Tarun.ray123@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	29C, Bentinck Street, 2nd Floor, Kolkata-700069, Cirp.powermax@gmail.com
11. Last date for submission of claims	15.05.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. Not Applicable 3.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: https://ibbi.gov.in/downloadform.html Physical Address: 29C, Bentinck Street, 2nd Floor, Kolkata-700069
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Power Max (India) Pvt Ltd on May 1, 2023. The creditors of Power Max (India) Pvt Ltd, are hereby called upon to submit their claims with proof on or before May 15, 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.</p>	
Date : 04.05.2023	Tarun Kumar Ray, Interim Resolution Professional
Place : Kolkata	IBBI Regn. No: IBBI/IPA-001/IP/P-01411/2018-19/12228

Business Standard

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